

In addition, Orissa will also get its share from the Central Sector Project at Farakka (West Bengal) in the Eastern Region.

Concessions to Reliance Industries for Paraxylene

2021. SHRI CHIMANBHAI MEHTA:

SHRI JITENDRABHAI

LABHSHANKER BHATT:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Reliance Industries Limited has not obtained industrial licence for Paraxy lene for manufacture of P.T.A.;

(b) whether any duty concession is being given to Reliance Industries Limited with regard to their consumption of Naphtha or any by-product including Paraxylene;

(c) whether Paraxylene is used as raw material for D.M.T. also; and

(d) what are the reasons for giving concession to Reliance Industries Limited with regard to consumption or production of Paraxylene?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) M/s. Reliance Industries Ltd. held an Industrial Licence for the manufacture of Pure Terepathalic Acid which entitles the company to undertake manufacture of the intermediate Paraxylene for captive consumption, as per the provisions of the Industrial (Development and Regulation) Act, 1951.

(b) Decision on such matter are taken on merits and as per policy.

(c) Yes, Sir.

(d) No special concession has been given.

Distribution of Molasses

2022. SHRI RAOOF VALIULLAH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government of Guja rat has demanded maximum inter-State allocation of Molasses from neighbouring States for the produc tion of cattle-feed in the State;

(b) whether Central Molasses Board is considering to allocate mol asses to Gujarat from Maharashtra to save the valuable livestock in the State which is facing very severe drought if so, what is the quantity to be allocated;

(c) whether the Central Govern, ment will implement the recommendations of the Jalan Committee and also of the working group on levies on molasses and alcohol and if so, whether the Uttar Pradesh Government will be asked to lower export fees on alcohol;

(d) what are the hurdles in the implementation of the recommendations of the Jalan Committee and whether Government are considering any central legislation to regulate the distribution of molasses; and

(e) whether it ha, come to the Centre's notice that surplus States have underestimated their surplus figures to avoid distribution and if so, what action is contemplated against them.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

(b) An allocation for lifting of 19,000 tonnes of molasses for Cattle-feed & fodder manufacturing units in Gujarat (25,000 tonnes from Maha rashtra, 18,000 tonnes from U. P. and 6000 tonne, from Pondicherry) has already been made which has not yet fully exhausted. The validity date, has, therefore; been extended upto 30th April, 1988. More quanti ties will also be allocated for cattle feed purposes, jf needed.

(c) and (d) The State Govern ments, particularly those surplus in molasses and alcohol, (have been advi sed from time to time, to review the level of taxation on industrial alcohol